

Appendix-10 F

(Please see Paragraph 10.12C of HBP)

Documents required for submission of application for issue of authorizations for export of imported SCOMET items to same entity abroad, or any authorised entity after repair in India

1. **Proof of import of the item(s):**

- a. Bill of entry containing details of the items to be repaired;
- b. Export License(if applicable) issued by the foreign country for original import of the items to India;
- c. Documentary proof and/or self declaration that the item exempted from license requirement or place under no license requirement for India.

2. **Proof of obligation for repair of defective/damaged items:**

Contract agreement and/or 'Statement of Work (SOW)'/ Master Service agreement(MSA) between Indian exporter and entities of repair facility (if different from exporter)with the entity abroad /OEM(including agency authorized by OEM) defining conditions for undertaking repair in India.

3. **An Undertaking from the Indian exporter:**

An Undertaking from the applicant exporter (on the letter head of the firm duly signed and stamped by the authorized signatory) stating:

- a. Details of imported items to be exported after repair along with their SCOMET Category /Sub-category number(s), quantity, item description and ECCN of foreign country;
- b. That item(s) are being exported to the same entity from which it was originally imported for repair and return purpose or to the OEM (including agency authorized by OEM);
- c. That there has been no change to the original characteristics/specifications of the item(s) after import;
- d. That the repair of defective/damaged items is allowed under the conditions of import or contractual agreement between Indian exporter, entities of repair facility (if different from exporter) and the entity abroad /OEM (including agency authorized by OEM)(name and address);